

09-10-2002

HON. MAJ. GEN. K. K. SRIVASTAVA, MEMBER-A
HON. MRS. MEERA CHHIBBER, MEMBER-J

The list has been revised. This contempt application has been filed for punishing respondent for wilful dis-obedience of the order of this Tribunal dated 31-5-2001 passed in O.A No. 1016/99.

We are constrained to observe that the applicant had filed contempt application No. 86/02 which was decided by order dated 27-5-2002 in the presence of the applicant's counsel by passing a detailed order. In the present contempt petition no mention has been made about the order dated 27-5-2002 while filing the contempt petition for non-compliance of the same order is legally not permissible. Therefore, the contempt petition No. 202/02 is dismissed with no order as to costs.



Member-J



Member-A

madhu/